

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403
IB/33/ND/2023

IN THE MATTER OF:

Himalaya Eco Park & Resorts	...	Applicant
Versus		
Vinay Gupta	...	Respondent

Under Section 95(1) Of Insolvency & Bankruptcy Code, 2016.

Order delivered on 11.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	: Mr. Gautam Singhal, RP in person
For the Respondent	: Dr. Pankaj Garg, Senior Counsel Mr. Yaksh Garg, Ms. Saumya Jain, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Resolution Professional is present through video-conferencing and has submitted that they have filed report by way of application but the said application has not been yet numbered, therefore seeks some time to upload the same. Permission is granted. Let this matter be posted to 31.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)